

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12030/2014

(Arising out of impugned final judgment and order dated 18-12-2013 in CMA No. 4252/1982 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

RAJENDRA SINGH GAHLAUT (DEAD) BY LRS & ANR.                      Petitioner(s)

VERSUS

THE REG. COOP. SOCIETIES U.P AND ORS.                      Respondent(s)

Date : 21-07-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH  
          HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)      Mr. Abhinav Agrawal, Adv.  
                                 Mr. E. C. Agrawala, AOR

For Respondent(s)    Mr. Vibhu Tiwari, Adv.  
                                 Ms. Deepti R. Mehrotra, Adv.  
                                 Mr. Ravi Prakash Mehrotra, AOR

UPON hearing the counsel the Court made the following  
O R D E R

In view of the letter circulated by the learned counsel for the petitioners seeking adjournment due to indisposition, list after three weeks.

(JAYANT KUMAR ARORA)  
COURT MASTER

(RENU DIWAN)  
ASSISTANT REGISTRAR